POST OFFER PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

GMR INDUSTRIES LIMITED

Registered Office: 25/1; Skip House, Museum Road, Bangalore- 560025, Karnataka, India

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This Post Offer Public Announcement (the "**Announcement**") is being issued by Enam Securities Private Limited on behalf of E.I.D. - Parry (India) Limited ("**Acquirer**"), in connection with the Offer made by the Acquirer by a Public Announcement made on April 26, 2010 and Corrigendum Public Announcement on July 09, 2010 ("**PA**") under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "**SEBI** (**SAST**) **Regulations**" or "**Regulations**").

The details subsequent to the completion of the Offer to acquire up to 39,92,342 fully paid-up equity shares of Rs. 10/- each, representing 20% of the Fully Paid Up Voting Equity Shares of GMR Industries Limited (the "**Target**"), at a price of Rs. 110.69 per fully paid-up equity share payable in cash ("the **Offer**") are as under :

1. Name of the Target Company : GMR Industries Limited
2. Name of Acquirer(s) : EID-Parry (India) Limited ("**Acquirer**")
3. Name of Manager to the Offer : Enam Securities Private Limited
4. Name of the Registrar to the Offer, if any : Karvy Computershare Private Limited
5. Offer Details : Open Offer to acquire up to 39,92,342 equity shares of Rs. 10 each representing 20% of the Fully Paid Up Voting Equity Share Capital of Target Company, at a price of Rs. 110.69 per share.
   a) Date of opening of the Offer: Thursday, July 15, 2010
   b) Date of closure of the Offer: Tuesday, August 03, 2010
6. Details of the acquisition :

Sr. No.	Item	Proposed in the Offer document		Actual	
6.1.	Offer Price	Rs. 110.69		Rs. 110.69	
6.2.	Share holding of Acquirer before Agreements/ PA (No. & %)	0 (0%)		0 (0%)	
6.3.	Shares acquired by way of Agreements				
• •	Number % of Fully Paid Up Voting Equity Share Capital	1,01,80,471 51%		1,01,804,71 51% #	
6.4.	Shares acquired in the Offer (No & % of Fully Paid Up Voting Equity Share Capital)	39,92,342 20%		24, 32,117 12.18%	
6.5.	Size of the Offer (No. of shares multiplied by Offer Price)	Rs. 44,19,12,335.98		Rs. 26,92,11,030.73	
6.6.	Shares acquired after PA but before 7 working days prior to closure date, if any (No. & %) except shares acquired pursuant to the Preferential Allotment# Price of the shares acquired (a) Number of shares acquired (b) % of shares acquired	Nil		Nil	
6.7.	Post Offer share holding of Acquirer (6.2+6.3+6.4+6.6) Number % Fully Paid Up Voting Equity Share Capital	1,41,72,813 71%		1,26,12,588 63.18%#	
6.8.	Pre & Post offer share holding of Public	Pre Offer	Post Offer	Pre Offer	Post Offer
	• Number • % of Fully Diluted Equity Share Capital	50,20,427 25.15%	57,88,894* 29.00%	50,20,427 25.15%	7,349,119 36.82%#*

\# Since the response in the Open offer is less than 20% the Acquirer will acquire 3,62,522 shares constituting 1.82 % as per the terms of the SPA so that the total shareholding of the Acquirer becomes 65%. Post such acquisition the public shareholding in the Company would be 69,86,597 shares constituting 35% of the fully diluted capital.

* post the completion of the Open offer, the existing promoters of the Target i.e., GMR Holdings Private Limited ("GHPL") and Mr. Srinivasa Bommidala, shall be de-classified as "promoters" of the Target and their current holding shall be clubbed with the public category.

Status of the escrow account, whether released : Yes released to the extent of Rs 27,00,00,000 which is transferred to the Special Account.

7. Payment of interest, if any, to the shareholders : Not applicable (along with the details thereof)
8. Status of investor complaints received, if any : All shareholders queries regarding Offer replied to and none are outstanding.

The shares acquired in the Offer are in the process of being transferred by the Target to the Acquirer.

The Acquirer along with its Directors severally and jointly accept full responsibility for the information contained in this Post Offer Public Announcement and also for the obligations under SEBI (SAST) Regulations and subsequent amendments made thereof.

Capitalized terms used in this Post Offer Public announcement and not defined shall have the same meaning assigned to it in the PA and the Letter of Offer dated July 08, 2010.

A copy of this Post Offer Public Announcement will be available on SEBI's website at www.sebi.gov.in

ISSUED BY MANAGER TO THE OFFER

ENAM SECURITIES PRIVATE LIMITED
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Email: gmropenoffer@enam.com Contact Person: Ms. Lakha Nair & Ms. Dipali Dalal

ON BEHALF OF THE ACQUIRER

THE ACQUIRER: E.I.D. - Parry (India) Limited, **Registered office :** Dare House, Parrys Corner, Chennai – 600 001

Date: August 16, 2010
Place: Chennai

27 x 12